

(1)

IN THE CENTRAL ADMINISTRATION TRIBUNAL
PRINCIPAL BENCH AT DELHI

Registration No. 20/85.

Shri R.G. Sahu

- Petitioner

Vs

Secretary, Department

of Personnel & Training - Respondent

Quorum

Hon' Mr. H.P. Bagchi - Judicial Member

Hon' Mr. Kaushal Kumar- Member

Present:- Neither the Petitioner nor
the Respondent.

6-12-85

It transpires that the Registry has raised several objections regarding the admissibility of the petition for want of compliance of the procedure under the Act. The petitioner has given his explanation to the objections so raised by the Registry. However, it appears that the petitioner has not ascertained about the fixing of the case before the Tribunal for today, nor has he ascertained about it from the notice board. In the circumstances, the Registry is directed to take appropriate steps in displaying on the notice board the procedure adopted by it in respect of listing such objections before the Tribunal for disposal and also about the fixing of the specific date in respect of such petitions before the Tribunal.

The case again to come up for hearing on
19-12-1985.

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(KAUSHAL KUMAR)
MEMBER

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(H.P. BAGCHI)
MEMBER

19-12-85

18-12-85 - adjournment
Present:- Neither the Petitioner nor the Respondents.

19-12-85
Prayer for adjournment of date of hearing at Page 5.
An application dated 16-12-85 has been received in the Registry requesting for adjournment on the ground that he is appearing in the Limited Departmental Examination for Section Officers being conducted by the U.P.S.C.

The case, is accordingly, adjourned to 31-12-85 for hearing the objections and the explanation given by the petitioner.

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(KAUSHAL KUMAR)
MEMBER

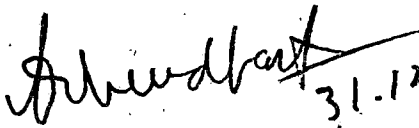
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(H.P. BAGCHI)
MEMBER


31.12.1985

Quorum

Hon'ble Shri S.P. Mukerji - Member
Hon'ble Shri Amarjeet Chaudhary- Member(Judicial)

The applicant Shri R.G. Sahu is present in person. He admits that his grievance has arisen out of the fact that four additional vacancies were made available at the fag end of 1979 to the 1978 examination candidates. His plea is that if these vacancies had not been filled up by the 1978 examination candidates, they would have been available to the 1979 examination candidates amongst whom he was one of the successful one and accordingly he would have been able to get an appointment on the results of the 1979 examination. It is clear that the grievance of the applicant arises out of the appointments made in 1979 of four candidates. In accordance with Clause (a) of sub-section (12) of Section 21 of the Administrative Tribunals Act 1985 read with ^{sub-section} Clause 3 of the same Section, since the order by which the grievance has arisen was passed more than three years before the jurisdiction of the Tribunal became exercisable on the 1st November 1985, the application is barred by limitation. We have heard the applicant in detail and he has not been able to explain the delay in seeking appropriate remedy as was available to him in relevant time. In any case since the Tribunal's jurisdiction is barred by limitation the application is dismissed.


(Amarjeet Chaudhary)

31.12.85

(S.P. Mukerji)